

**GOVERNMENT OF INDIA
COMMUNICATIONS AND INFORMATION TECHNOLOGY
LOK SABHA**

UNSTARRED QUESTION NO:5262
ANSWERED ON:05.05.2008
LICENCE NORMA IN TELECOM SERVICES
Saradgi Shri Iqbal Ahmed

Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) whether the Government has ignored the suggestions of Telecom Services on licence norms in the country;
- (b) if so, whether the Government proposes to follow unified acces services licence documents of 2006; (
- (c) if so, whether the Government proposes to rework the spectrum charges;
- (d) if so, the main decision taken by the Government in this regard; and
- (e) the extent to which Government has remained firm on its 2006 licence norms in the country?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI JYOTIRADITYA M. SCINDIA)

(a) to (e) Subsequent to acceptance of recommendations dated 28.08.2007 of Telecom Regulatory Authority of India (TRAI), inter-alia, that there should be no cap on the number of access provider in any service area, 120 new Unified Access Services (UAS) licences have been granted in February-March, 2008 to 16 companies in 22 service areas as per the existing guidelines dated 14.12.2005 for grant of UAS licences.

The review of spectrum fee/charges is undertaken from time to time, taking into account various relevant aspects.